

making certain amendments to the Notification No. 53/91-CE dated the 25th July, 1991.

- (ii) The Central Excise (Seventh Amendment) Rules, 1991 published in Notification No. G.S.R. 598 (E) in Gazette of India dated the 20th September, 1991 together with an explanatory memorandum.
- (iii) S.O. 610 (E) published in Gazette of India dated the 19th September, 1991 together with an explanatory memorandum bringing into force the Central Excise and Customs Laws (Amendment) Act, 1991 with effect from the 20th September, 1991. [Placed in Library, See No. LT- 899/91]
- (3) A copy of the Income-tax (Eleventh Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. S.O.652 (E) in Gazette of India dated the 27th September, 1991 under section 296 of the Income-tax Act, 1961. [Placed in Library, See No. LT- 901/91]

**Notification under Export Act 1963  
(Quality control and inspection) Act,  
1963**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:-

- (1) The Export of Black Pepper (Quality Control and Inspection) Rules, 1991 published in Notification No. S.O. 1311 in Gazette of India dated the 11th May, 1991 together with a corrigendum thereto published in Notification No. S.O. 2489 dated the 5th October, 1991.

- (2) The Export Inspection Council (Director) Recruitment Rules, 1991 published in Notification No. G.S.R. 2324 in Gazette of India dated the 14th September, 1991.
- (3) The Export of Turmeric (Quality Control and Inspection) Rules, 1991 published in Notification No. S.O. 2394 in Gazette of India dated the 28th September, 1991.
- (4) The Export of Ginger (Quality Control and Inspection Rules, 1991 published in Notification No. S.O. 2395 in Gazette of India dated the 28th September, 1991.
- (5) The Export of Frozen Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1991 published in Notification No. S.O. 2396 in Gazette of India dated the 28th September, 1991.
- (6) The Export of Canned Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1991 published in Notification No. S.O. 2397 in Gazette of India dated the 28th September, 1991. [Placed in Library, See No. LT- 902/91]

**BUSINESS OF THE HOUSE**

13.05 hrs

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): With your permission, Sir, I rise to announce that Government Business during the week commencing Monday, 9th December, 1991, will consist of:

1. Consideration of any item of Gov-

[Sh. Ghulam Nabi Azad]

ernment Business carried over from today's Order Paper.

2. Consideration and passing of the following Bills as passed by Rajya Sabha;

(a) The Indian Ports (Amendment) Bill, 1991

(b) The Delhi High Court (Amendment) Bill, 1991

3. Discussion on the Resolution seeking disapproval of the Monopolies and Restrictive Trade Practices (Amendment) Ordinance, 1991 and consideration and passing of the Bill replacing the Ordinance.
4. Discussion on the 35th to 39th Reports of Union Public service commission.
5. Discussion under Rule 193 regarding general deterioration in the law and order situation in various parts of the country with reference to recent spurt in the incidents of terrorism, secessionism and kidnappings, on Monday, 9th December, 1991 at 3.00 p.m.
6. Discussion under Rule 193 regarding devastation caused due to earthquake in hilly areas of Uttar Pradesh on Tuesday, 10th December, 1991 at 3.00 p.m.

[Translation]

PROF. RASA SINGH RAWAT (Ajmer): Mr. Chairman, Sir, the following items may please be included in the next week's agenda. A Krishi Vigyan Kendra may please be set up in "Dayandan College, Ajmer", the largest private college in Rajasthan for the development of its agricultural faculty.

SHRI GIRDHARI LAL BHARGAVA (JAIPUR): Mr. Chairman, Sir, the following items may please be included in the next week's agenda.

- (i) Recognised flying cum training clubs should be opened in other cities of Rajasthan like that of Jaipur.
- (ii) The Central Government should provide financial assistance to Rajasthan for commissioning ropeway system for reaching Jaigarh, Nahargarh, and world famous place of pilgrimage Galta at Jaipur in Rajasthan.

SHRI KASHIRAM RANA (Surat): Mr. Chairman, Sir, the following items may please be included in the next week's agenda.

Need to import silk to save thousands of Handloom and Embroidery units in the country.

[English]

SHRI SUDHIR GIRI (Contain): Sir, I request that the following items may be included in the next week's Agenda:-

- (1) Need to provide financial assistance to the Governn.ent of West Bengal for the setting up of the Bakreswar Thermal Power Project.
- (2) Need to provide financial assistance for establishment of the Haldia Petrochemical Factory in West Bengal.

[Translation]

SHRI GUMAN MAL LODHA (Pali): Mr. Chairman, Sir, the following items may please be included in the next week's agenda.

- (i) Need to hold a discussion on Meghalya before the expiry of the period of President's Rule in the State.

- (ii) Need to introduce a Constitutional Amendment Bill to ban Cow slaughter.

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Mr. Chairman, Sir, the following item may please be included in the next week's agenda.

Installation of a 10,000 line electronic telephone exchange in Bareilly.

SHRI DAU DAYAL JOSHI (Kota): Mr. Chairman, Sir, the following item may please be included in the next week's agenda.

DIZOLDA IN THE FUNDING OF Telephones in Kota, Rajasthan.

MR. CHAIRMAN: The Minister of Communication hails from your State. Please meet and talk to him one day.

*(Interruptions)*

[English]

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir, I request that the following items may be included in the next week's agenda:-

- (1) Need for amendment to famine code and other relevant laws as regards declaration of natural calamities as national calamities;
- (2) Need for proper research of the sickle-cell-anaemia disease and treatment of patients suffering from this dreaded disease in different parts of Orissa.

SHRI V. DHANANJAYA KUMAR (Mangalore): Sir, I request that the following items may be included in the next week's agenda:-

- (1) Need to establish a Sainik School in Kodagu District of Karnataka;
- (2) Need to accord approval for setting up of a naphtha cracker unit in the

Mangalore Petro Chemical Project. *(Interruptions)*

SHRI CHITTA BASU (Barasat): I request that the following items may be included in the next week's agenda:-

- (1) Need to discuss the situation arising out of there retrenchment of 600 workers of ONGC as a prelude to step the oil exploration in West Bengal and bid to allow entry of multinational oil companies in the country.
- (2) Non-clearance of certain West Bengal projects by the Union Government.

MR. CHAIRMAN (Rao Ram Singh): Would the Minister like to say something?

(SHRI GHULAM NABI AZAD): I will bring this to the notice of the Business Advisory Committee. *(Interruptions)*

MR. CHAIRMAN: The House stands adjourned for Lunch to re-assemble at 1415 hours.

1316. hours

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*The Lok Sabha then adjourned for Lunch till fifteen minutes past Fourteen of the clock*

1425 hrs

*The Lok Sabha re-assembled after Lunch at twenty five minutes past Fourteen of the Clock.*

[MR. DEPUTY SPEAKER *in the Chair*]

MR. DEPUTY SPEAKER: The House shall now take up the Legislative business. Shri K Vijaya Bhaskara Reddy.

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